

**Setting up of Flight Training University by MESCO Group**

\*76. SHRI IQBAL SINGH: Will the the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is fact that, Mesco Airlines, an integral part of the Mesco Group, has decided to set up a Flight Training University in the country at a cost of Rs. 200 crores;

(b) if so, the details thereof and the reasons therefor;

(c) what are the main features of this University; and

(d) what is Government's reaction thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No such proposal from Mesco Airlines has been received.

(b) to (d) Do not arise.

**ICMR Study on Bhopal Gas Tragedy**

\*77. SHRI M. A. BABY:

SHRI E. BALANANDAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what steps have been taken to review the data collected by the Indian Council of Medical Research and other organisations on Bhopal gas tragedy for evaluating the needs of the MIC-affected population; and

(b) what are the results of such steps?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAK-HAN SINGH YADAV): (a) and (b) The Indian Council of Medical Research (ICMR) has set up a Review Committee to evaluate the ongoing projects at Bhopal and advise- on the future leads. The Review Committee has decided that the analysis of the detailed data already collected should be done and research leads which may emerge could be considered for

further studies. In the meantime it decided that the following two projects should be undertaken :—

(i) Long term epidemiological studies, on the health effects of toxic gas exposure through community health clinics to be continued till December, 1994 to complete 10 years of follow up, and one year for data analysis i.e. till 1995.

(ii) Population based cancer registry for long term follow up is likely to be transferred to the Council's National Cancer Registry Programme.

**Setting up of Family Courts**

\*78. SHRI RAHASBIHARI BARIK: Will the PRIME MINISTER be pleased to state:

(a) whether Government have a proposal to set up family courts;

(b) if so, the basis and main objectives of setting up such courts;

(c) whether some lawyers in different States and Union Territories are opposing the setting up of such courts; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) With a view to promote conciliation in, and secure speedy settlement of, disputes relating to marriage & family affairs and for matters connected therewith, the Union Government enacted the Family Courts Act, 1984 to enable the State Governments/UTs Administration to set up Family Courts in States/UTs.

(c) Lawyers, in different parts of the country have been opposing the setting up of Family Courts, especially the provision that lawyers shall not be allowed to argue before such Courts.

(d) The matter is under consideration of the Government.